

State of Uttar Pradesh respectively.

(c) In a continuing endeavour for making justice prompt and affordable, Government intends further to simplify judicial procedures, increase the number of courts and judicial posts, strengthen the infrastructure for administering justice by providing additional funds for construction of court buildings and residential facilities, and adopt Lok Adalats, Nyaya Panchayats and other alternative and locally appropriate methods of dispute resolution.

[English]

Outstanding Income Tax

3278. SHRI VIJAY KUMAR KHANDELWAL: Will the Minister of FINANCE be pleased to state:

- the amount of Income Tax pending realisation for more than three years and as at present;
- the amount of the above tax written off during the last three years alongwith the grounds therefor; and
- the details of that income Tax payers in whose favours outstanding tax exceeding Rupees one lakh was written off?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

Use of Hindi

3279. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of INDUSTRY be pleased to state:

- whether his Ministry has modern gadgets installed such as computer, telex, teleprinting, etc. which are in Roman Script and these are being converted into bilingual;
- if so, the manner in which these bilingual gadgets likely to be put into use by the Ministry;
- the manner in which the use of Hindi likely to be promoted;
- whether the Ministry has given exemption for use of Hindi to their offices located in Region 'A' where work has to be done cent per cent in Hindi; and
- if so, the reasons for giving such an exemption?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Most of the equipments such as computers, electronic typewriter etc. in use in the Ministry are bilingual. Some old equipments in Roman Script are also being converted into bilingual equipments.

(b) Necessary training is provided to concerned staff. This will help in Presenting documents bilingually like Cabinet Note, Reports etc.

(c) The use of modern gadgets will improve the quality and standard of bilingual documents and facilitate use of Hindi in the official work of the Ministry.

(d) No, Sir.

(e) Does not arise.

[English]

Pending Cases of Income Tax

3280. SHRI ANNA SAHIB M. K. PATIL: Will the Minister of FINANCE be pleased to state:

- the position of references made by the Income Tax Department pending before the High Courts for hearing, High Court-wise for the last three years;
- the details of the estimated revenue involved;
- the details of steps taken/proposed for clearance of these pending cases and results thereof for the last three years;
- whether the position of pending cases has been reviewed recently and important decisions taken to deal with the problem of growing pendency of reference to the High Courts; and
- if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) The High Court-wise information regarding the references made by the Income-Tax Department, and which are pending for the last three years is not maintained.

Consolidated information on number of cases which are filed by the Department before High Courts and are pending at the end of 31st March for the last three years are as under:-

Year	Number
31.03.94	42603
31.03.95	39666
31.03.96	41918

(b) The details of estimated revenue are not maintained.

(c) The Department has taken up the matter with Hon'ble Delhi High Court for bunching of common issues in all the appeals/references for which an exclusive Joint Registrar who is heading Judicial Management and Legal Research Cell in the Delhi High Court is functioning. The Department has also provided requisite assistance to the Joint Registrar in the form of manpower. As a result 404 cases of Income Tax References have been bunching, listed and decided. 11 petitions under section 256(2) (ITCs) have been bunching, listed and decided. Similarly, 21 petitions under section 27(3) of the Wealth Tax Act have been